The Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1982

Act 15 of 1982

Keyword(s):
Zila Parishad, Mutatis

No. 1090(2)/XVII-V-1—1—Ka-12-1982

Dated Lucknow, March 31, 1982

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishads (Alpakalik-Vyavastha) (Sanshodhan) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 15 of 1982), as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 31, 1982.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1982

(U. P. ACT NO. 15 OF 1982)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977

IT IS HEREBY enacted in the Thirty-third Year of the Republic of India as follows:—

Short title

1. This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1982.

Amendment of section 2 of U.P. Act no. 15 of 1977

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977, in sub-section (1), for the words and figures "31st day of March, 1982", the words and figures "31st day of March, 1983", shall be substituted.
No. 1168 (2)/XVII-V-1—1(Ka) 4-1983

Dated Lucknow, March 30, 1983

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1983 (Uttar Pradesh Adhiniyam Sankhya 8 of 1983) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 27, 1983.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAVASTHA)
(SANSHODHAN) ADHINIYAM, 1983

[U. P. ACT NO. 8 OF 1983]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977

IT IS HEREBY enacted in the Thirty-fourth Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Zila Parishad (Alpakalik Short title. Vyavastha) (Sanshodhan) Adhiniyam, 1983.

Amendment of


By order,

G.B. SINGH,
Sachiv.
No. 946(2)/XVII-V-1-1(KA)-2-1984

Dated Lucknow, April 27, 1984

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyavastha (Sanshodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 9 of 1984) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 26, 1984.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAWASTHA) (SANSHODHAN) ACT, 1984

[U. P. Act No. 9 of 1984]
(As passed by the Uttar Pradesh Legislature)

AN
ACT

Further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Sanskodhan) Adhiniyam, 1984.

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977, in sub-section (1), for the words and figures "31st day of March, 1984", the words and figures "31st day of March, 1985" shall be substituted.

3. (1) The Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Sanskodhan) Adhyadesh, 1984 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,

G. B. SINGH,
Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1985 (Uttar Pradesh Adhiniyam Sankhya 2 of 1985), as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 23, 1985:

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIVAM, 1985

[U. P. ACT NO. 2 OF 1985]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows:—

Short title

1. This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1985.

Amendment of section 2 of U. P. Act no. 15 of 1977

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977, in sub-section (1), for the words and figures “31st day of March, 1985”, the words and figures “31st day of March, 1986” shall be substituted.

By order,

B. L. LOOMBA,

Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1986 (Uttar Pradesh Adhiniyam Sankhy 11 of 1986) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 24, 1986.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1986

(U. P. Act No. 11 of 1986)

(As passed by the Uttar Pradesh Legislature)

AN ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977

It is hereby enacted in the Thirty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1986.

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977, in sub-section (1), for the words and figures "31st day of March, 1986", the words and figures "31st day of March, 1987" shall be substituted.

By order,

S. N. SAHAY,
Sachiv.
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1987 (Uttar Pradesh Adhiniyam Sankhya 10 of 1987) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 9, 1987:

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAVASTHA) (SANSHODHAN) ADHINIYAM, 1987

[U. P. ACT no. 10 OF 1987]
(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977.

IT IS HEREBY enacted in the Thirty-eighth Year of the Republic of India as follows —

1. (1) This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1987.

(2) It shall be deemed to have come into force on March 31, 1987.

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam 1977, hereinafter referred to as the principal Act in sub-section (1), for the words and figures “31st day of March, 1987,” the words and figures “31st day of March, 1988” shall be substituted.

3. After section 2 of the principal Act, the following section shall be inserted and be deemed to have been inserted with effect from September 10, 1986, namely:

“2-A—In relation to such Zila Parishads as have been constituted after the commencement of this Act, the provisions of section 2 shall mutatis mutandis apply with effect from the date of expiry of their term or extended term, as the case may be.”
4: (1) The Uttar Pradesh Zila Parishds (Alpakalik Vyavastha) (San- Repeal and saving shodhan) Adhyadesh, 1987, is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,
S. N. SAHAY,
Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyavastha) (Sanskodhan) Adhiniyam, 1988, (Uttar Pradesh Adhiniyam Sankhya 6 of 1988) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 31, 1988.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAWASTHA)
(SANSHODHAN) ADHININAM, 1988

[U. P. ACT NO. 6 OF 1988]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha)
Adhiniyam, 1977.

It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Sanskodhan) Adhiniyam, 1988.

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977, in sub-section (1), for the words and figures “31st day of March, 1988” the words and figures “30th day of September, 1988” shall be substituted.

By order,
S. N. SAHAY,
Sachiv.
No 1930(2)/XVII-V-1—I(KA)16-88

Dated Lucknow, October 15, 1988

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyawastha) (Dwitiya Sanshodhan) Adhiniyam, 1988 (Uttar Pradesh Adhiniyam Sankhya 20 of 1988) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 15, 1988.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAWASTHA) (DWITIYA SANSHODHAN) ADHINIYAM, 1988
(U.P., ACT NO. 20 OF 1988)
[As passed by the U. P. Legislature]

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977

IT IS HEREBY enacted in the Thirty-ninth Year of the Republic of India as follows:

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Dwitiya Sanshodhan) Adhiniyam, 1988.

(2) It shall be deemed to have come into force on August 17, 1988.

Amendment of section 2 of U.P. Act no. 15 of 1977

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977, hereinafter referred to as the principal Act, in sub-section (1), for the words and figures "30th day of September, 1988" the words and figures "31st day of December, 1988" shall be substituted.

Repeal and saving

3. (1) The Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1988, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if this Act were in force at all material times.

By order,

S. N. SAHAY,
Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 10 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on June 29, 1990.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK

VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1990

(U. P. Act No. 10 of 1990)

[As passed by the U. P. Legislature]

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977

IT IS HEREBY enacted in the Forty-first Year of the Republic of India as follows :-

1. (1) This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1990.

   (2) It shall be deemed to have come into force on February 22, 1990.

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977, hereinafter referred to as the principal Act, in sub-section (1), for the words and figures “28th day of February, 1990” the words and figures “31st day of December, 1990” shall be substituted.

3. (1) The Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) (Dwitiya Sanshodhan) Adhyadesh, 1990, is hereby repealed.

   (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if this Act were in force at all material times.

By order,

NARAYAN DAS,

Sachiv.
No. 533(2)/XVII-V—1-1 (KA)-2-1991

Dated Lucknow, March 20, 1991

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad (Alpakalik Vyavastha) (Sanskodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 11 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 19, 1991.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAVASTHA) (SANSHODHAN) ADHINIYAM, 1991

[U. P. ACT NO. 11 OF 1991]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) (Sanskodhan) Adhiniyam, 1991.

(2) It shall be deemed to have come into force on December, 31, 1990.

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977, hereinafter referred to as the principal Act, in sub-section (1), for the words and figures “31st day of December, 1990” the words and figures “30th day of June, 1991” shall be substituted.


(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if this Act were in force at all material times.

By order,

NARAYAN DAS,
Sachiv.
No. 1494 (2)/XVII-V-I—1 (KA)-20-1991

Dated Lucknow, August 14, 1991

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Prishad (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 20 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 14, 1991.

THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAVASTHA) (DWITIYA SANSHODHAN) ADHINIYAM, 1991

[U. P. ACT NO. 20 OF 1991]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhiniyam, 1991.

(2) It shall be deemed to have come into force on June 29, 1991.

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977, hereinafter referred to as the principal Act, in sub-section (1),

(a) for the words and figures "30th day of June, 1991" the words and figures "31st day of December, 1991" shall be substituted;

(b) for the words "Agra, Etah and Mainpuri" the words "Agra and Etah" shall be substituted.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,
NARAYAN DAS,
Sachiv.